

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
LOK SABHA
UNSTARRED QUESTION No. 3362**

TO BE ANSWERED ON Monday, December 16, 2024/Agrahayana 25, 1946 (Saka)

Funds for Chennai Metro Project

3362. Shri Manickam Tagore B:
Shri Vijayakumar *Alias* Vijay Vasanth:

Will the Minister of Finance be pleased to state:

- a) whether funds for the Chennai Metro Project were directly deposited into Chennai Metro's account, bypassing the Tamil Nadu Government;
- b) the rationale behind the Government's decision to directly deposit funds into Chennai Metro's account, rather than routing them through the Tamil Nadu Government;
- c) the specific provisions or laws which allow the Union Government to directly deposit funds into Chennai Metro's account;
- d) the total amount of funds deposited directly into Chennai Metro's account and the breakdown of those funds;
- e) whether the Tamil Nadu Government was consulted or informed about the Union Government's decision to directly deposit funds into Chennai Metro's account; and
- f) the measures taken to ensure transparency and accountability in the utilization of funds deposited directly into Chennai Metro's account?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) to (e): Chennai Metro Rail project is implemented as a 50:50 Joint Venture project of the Government of India and the Government of Tamil Nadu through a Special Purpose Vehicle i.e. Chennai Metro Rail Limited (CMRL) having equal equity participation of both the Governments. The fund transfer from Central and State Government takes place as per Memorandum of Understanding (MoU) signed between both the Governments and CMRL.

The total amount of funds disbursed to the implementing agency i.e. CMRL along with the breakup thereof is as under:

(Rs. in Crores)

Project	Pass Through Assistance	Equity Capital	Subordinate Debt
Chennai Metro Phase-I	8,646.00	3,125.78	730.00
Chennai Metro Phase-I Extension	2,141.00	508.00	205.00
TOTAL	10,787.00	3,633.78	935.00

(f) CMRL is a Government Company having equal representation of the Central and the State Government officials in Board of Directors. The fund utilization towards implementation of the project is done in fair and transparent manner in accordance with the extant rules/guidelines.
